

SHRI M. C. SHAH: Some cases were raised. Government asked for the opinions of the Custodians, received them and passed orders. Other cases are still under examination. If the hon. Member wants I can just read out the whole thing. It is about 2-3 pages; I mean in respect of these seven cases there are three pages and I can read out the disposal of each case.

Mr. CHAIRMAN: You need not read it.

SHRI J. V. K. VALLABHARAO: I would like to know whether the Government have examined those specific cases and are about to pass orders or have they already finished examining those cases?

SHRI M. C. SHAH: Whenever specific questions are brought to the notice of Government, an enquiry is made into each individual case and then we just examine whether the action taken by the Custodians is proper or not. If the action taken by a Custodian is proper then we cannot interfere and if the action taken is not proper then we issue instructions to take action as indicated by Government. So I think the hon. Member wants that much information.

SHRI J. V. K. VALLABHARAO: Am I to understand that this question is still pending with the Government?

SHRI M. C. SHAH: Sir, I said that there are other cases which are pending. That I have said in my reply. Ten cases have been sent again by the Association and we have asked for reports on those ten cases. First there were seven cases; we have disposed of all those seven cases.

**BILLS PENDING BEFORE THE TRAVANCORE-COCHIN STATE LEGISLATIVE ASSEMBLY AT THE TIME OF ITS RECENT DISSOLUTION**

\*385. SHRI GOVINDAN NAIR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the names of the various bills pending before the Travancore-Cochin State Legislative Assembly at the time of its recent dissolution; and

(b) whether Government propose shortly to introduce in the Parliament (i) the Tenants' Improvement Bill, (ii) the Verumpattadars' Bill, (iii) the Nationalisation of Transport Bill, (iv) the Improvement of the conditions of Private School Teachers Bill and other bills that were pending before the State Assembly?

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) A statement is laid on the Table of the House.

(b) A Bill conferring on the President the power to make laws for the State of Travancore-Cochin has been passed by Lok Sabha yesterday and will be considered by this House during this Session. After this Bill is enacted, the question whether any of the legislative measures pending at the time of dissolution of Travancore-Cochin Legislature should be enacted as a President's Act will be considered.

**STATEMENT**

*List of Bills pending before the Travancore-Cochin Legislature on the date of its dissolution.*

<u>Name of Bill</u>	<u>Stage of the Bill</u>
<i>A. Official Bills</i>	
State Aid to Industries (Amendment) Bill.	The Bill has been reported upon by Select Committee.
Maternity Benefit (Amendment) Bill	Do.
Court of Wards Bill	Do.
Bhoodan Yagna Bill	Do.
Chitties Bill	Do.
Municipal (Amendment) Bill	Pending with Select Committee.
Public Canals and Public Ferries Bill.	Do.
Lime Shells (Control) Bill.	Do.
Land Conservancy (Amendment) Bill	Do.

Electricity Supply Un- Pending with  
dertakings Acquisi- Select Committee.  
tion Bill.

Public Gambling Bill . Do.

Verumpattamdars Bill . Do.

Restriction on Posses- Do.  
sion and Ownership of  
Lands Bill.

Special Rights in Lands Do.  
Abolition Bill.

Irrigation Bill . Taken up for  
consideration  
but not passed.

Compensation for Ten- Do.  
ants Improvements  
Bill.

#### B. Non-official Bills

Debt Relief Bill . Pending with  
Select Com-  
mittee.

Completion of Nation- Do.  
alisation of Trans-  
port Bill.

Malayala Brahmin Bill Do.

Cochin Co-operative Introduced.  
Land Mortgage Bank  
(Amendment) Bill.

Artisans' Protection Bill Do.

Private School Teach- Do.  
ers' Lot Improve-  
ment Bill

Prevention of Eviction Do.  
of Kudikidappukars  
(Amendment) Bill.

**SHRI GOVINDAN NAIR:** Do Gov-  
ernment propose to legislate into law  
any of the pending non-official Bills?

**SHRI GOVIND BALLABH PANT:**  
There are some non-official Bills.

**SHRI GOVINDAN NAIR:** I wanted  
to know whether the Government  
propose to legislate into law any of  
the pending non-official Bills.

**SHRI GOVIND BALLABH PANT:**  
Government will consider all the  
official and non-official Bills that were  
pending at the time.

#### PENDING CASES IN THE TRAVANCORE- COCHIN STATE

**\*386. SHRI GOVINDAN NAIR:** Will  
the Minister for HOME AFFAIRS be  
pleased to state:

(a) the present number of cases  
taken up and pending trial under

section 107 of the Criminal Procedure  
Code in Travancore-Cochin;

(b) the number of such cases pend-  
ing trial for more than (i) one year;  
(ii) two years; (iii) three years, and  
(iv) four years; and

(c) the reasons as to why the juris-  
diction over trial and conviction of  
cases taken up under the above sec-  
tion is still being vested in the exe-  
cutive even after the separation of  
the judiciary from the executive in  
Travancore-Cochin State?

**THE MINISTER FOR HOME AFFA-  
IRS (SHRI GOVIND BALLABH PANT):**  
(a) to (c). The information is being  
collected and will be laid on the Table  
of the House as soon as possible.

#### रेल इंजनों के लिये नये ईंधन की खोज

**\*३८७. श्रीमती सावित्री निगम :** क्या  
प्राकृतिक संसाधन तथा वैज्ञानिक गवेषणा  
मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या जीलगोरा की ईंधन-अनु-  
संधान-संस्था ने रेल इंजनों को चलाने के  
लिए किमी नये किस्म के ईंधन का पता  
लगाया है: और

(ख) यदि हा, तो इस ईंधन के उपयोग  
से एक वर्ष में फी इंजन कितने कोयले की  
बचत हो सकेगी ?

#### †[DISCOVERY OF A NEW FUEL FOR RUNNING LOCOMOTIVES

**\*387. SHRIMATI SAVITRY DEVI  
NIGAM:** Will the Minister for  
NATURAL RESOURCES AND SCIENTIFIC  
RESEARCH be pleased to state:

(a) whether the Fuel Research  
Institute, Jealgora has discovered a  
new kind of fuel for running railway  
locomotives; and

(b) if so, how much coal per  
engine can be saved in a year by the  
use of this fuel?]

†English translation.